

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 186 OF 2018 &
IA NOS. 525 & 1606 OF 2018

Dated: 28th November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Dhursar Solar Power Pvt. Ltd. Appellant(s)
Versus
Rajasthan Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Sakya Singha Chaudhuri
Ms. Molshree Bhatnagar
Ms. Shikha Pandey

Counsel for the Respondent(s) : Mr. R.K.Mehta
Ms. Himanshi Andley for R-1

Mr. Bipin Gupta for R-2

Mr.Pradeep Misra
Mr. Majoj Kr. Sharma for R-3 & 4

ORDER

(IA No. 1606 of 2018)
(Application for condonation of delay in filing rejoinder)

The learned counsel appearing for the Appellant submitted that the instant application filed by the Appellant for delay in filing rejoinder for 47 days. Further, he submitted that, in the light of the submissions made and the reasoning given in the application, the delay has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in filing rejoinder may kindly be condoned and the instant IA may kindly be allowed in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and after perusal of the reasoning given in the application explaining the delays in filing rejoinder to the replies filed by the Respondents, we find it satisfactory as sufficient cause has been shown in the application. The same is accepted and the delay in filing rejoinder to the replies filed by the Respondents is condoned. IA is allowed and stands disposed of.

APPEAL NO. 186 OF 2018 & IA No. 525 of 2018

Learned counsel appearing for the Appellant and learned counsel appearing for the Respondents submitted that pleadings are complete in the matter. Hence, post this matter for hearing on **06.02.2018** as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

Bn/kt

(Justice N. K. Patil)
Judicial Member